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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 317/2022 & I.A. 8773/2022 (O-XXXIX R-1 & 2 of CPC), I.A. 11637/2022 (O-XXXIX R-2A of CPC)

JITENDRA CHOUKSEY & ANR.

..... Plaintiffs

Through: M

Mr.Rajshekhar Rao, Sr.Advocate,

Mr.Akshay Bhatia and Ms.Yamini

Mookherjee, Advocates.

versus

AMAN DUGGAL

..... Defendant

Through:

Mr.Ramchandra Madan, Advcoate.

CORAM:

HON'BLE MR. JUSTICE AMIT BANSAL

ORDER 04.11.2022

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<u>I.A. 18055/2022 (of the defendant u/O-XXXIX R-4 of CPC) and I.A. 18056/2022 (of the defendant u/O-VII R-10 of CPC)</u>

- 1. Issue notice.
- 2. Notice is accepted by the counsel for the plaintiffs.
- 3. Reply be filed within four weeks.
- 4. It is clarified that the observations made by this Court in its order dated 30th May, 2022, were *prima facie* observations based on the submissions made on behalf of the plaintiffs in the plaint.
- 5. Counsel for the defendant disputes the submissions made on behalf of the plaintiffs that he had admitted his guilt before the Pune police and apologised to the plaintiff no.1. This aspect will be considered at an appropriate stage.





6. List on 16th January, 2023.

CS(OS) 317/2022

- 7. Both the plaintiffs and the defendant shall take instructions, whether they are agreeable to the proposition that neither of them would make any posts about each other, directly or indirectly.
- 8. The plaintiffs shall also take instructions, whether in light of the aforesaid, the plaintiff no.1 is willing to withdraw the criminal proceedings initiated by the plaintiff no.1 against the defendant.
- 9. List on 16th January, 2023.

AMIT BANSAL, J.

NOVEMBER 4, 2022

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